

IN THE COURT OF THE PRINCIPAL SESSIONS JUDGE, MADURAI.

PRESENT: THIRU. M.THANDAVAN, B.L.,

(I Additional District & Sessions Judge, Madurai)

PRINCIPAL SESSIONS JUDGE (i/c.) MADURAI.

(AUTHORISED U/S.10(3) OF CR.P.C.)

Friday, this the 24th day of July -2020.

CrI.M.P.No.3431/2020

J.Jeyapandian, S/o. Jeyaraman

... Petitioner/Accused.

Vs

State through the Inspector of Police,

CCB Madurai City, P.S. Cr.No. Not known/2020 ... Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.B.Chandramohan, Advocate for the petitioner and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following

Order

1. Anticipatory Bail application under section 438 of Cr.P.C.
2. The offences alleged are u/s 419 and 420 of IPC
3. Both heard.
4. The petitioner apprehends arrest at the hands of police for the alleged offence u/s 419 and 420 of IPC
5. The learned counsel for the petitioner prays to grant anticipatory bail to the petitioner, on apprehension of arrest by the respondent police for the alleged offence u/s 419 and 420 of IPC .
6. The learned Public Prosecutor has submitted that no case is registered against the petitioner.

7. The learned public prosecutor submits that no case is registered against the petitioner. Since no case is registered, there is no apprehension of arrest, and the petition is dismissed.

8. In the result the petition is dismissed.

Pronounced by me in Camp Court on the 24th day of July -2020.

Sd/-M.Thandavan,
Principal Sessions Judge (i/c.),Madurai.

Copy to,

1. The Inspector of Police, CCB Madurai City,P.S.